

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 319/MP/2022 alongwith IA No. 63/IA/2022

- Subject : Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directing NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses
- Date of Hearing : **18.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Respondents : Power System Operation Corporation Limited (NLDC) & 4 Others
- Parties Present : Shri Amit Kapur, Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Anntonet Daffodil, TANGEDCO
Shri M. Sethuraman, TANGEDCO
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner briefly submitted that the issue involved in the instant Petition pertains to Regulation 13 (11) of the 2020 Sharing Regulations. He further submitted that in terms of Regulation 13(11) of the 2020 Sharing Regulations, the CTUIL is required to furnish the breakup details of LTA/MTOA in respect of all the generating stations connected to both ISTS and intra-State transmission system, which it has not complied with. Therefore, the CTUIL may be directed to furnish the details of the quantum of Long-Term Access and Medium-Term Open Access corresponding to capacity connected with the ISTS as per the aforesaid regulation.



2. Due to a paucity of time, the matter could not be taken up for hearing and was adjourned accordingly.

3. The matter shall be listed for the hearing on **12.12.2024**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

